

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 495 of 2019

IN THE MATTER OF:

Asset Reconstruction Company (I) Ltd. ...Appellant.

Versus

Mohammadiya Educational Society ...Respondent.

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Karan Malhotra, Advocates.

**For Respondent: Mr. Krishnendu Dutta with
Mr. Pawanshree Agarwal, Advocates.**

WITH

Company Appeal (AT) (Insolvency) No. 496 of 2019

IN THE MATTER OF:

Asset Reconstruction Company (I) Ltd. ...Appellant.

Versus

Mohammed Vaziruddin Educational Society ...Respondent.

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Karan Malhotra, Advocates.

**For Respondent: Mr. Krishnendu Dutta with
Mr. Pawanshree Agarwal, Advocates.**

**ORDER
(Virtual Mode)**

03.03.2021 Learned Counsel for the Respondent submits that Written-Submissions have remained to be filed and time may be given.

Opportunity is given. Written-Submissions may be filed within two weeks as directed earlier. Parties may file 'Copies of Judgments' on which, they want to refer and rely on, within two weeks, separately.

List the Appeal 'For Admission (After Notice)' Hearing on **09th April, 2021**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md

Company Appeal (AT) (Ins.) No. 495-496 of 2019